

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/381/2021

HYDERABAD, this the 3rd day of June, 2021



Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member

Shri V.V. Krishna Sarma, S/o. Sri V. Rama Murty,
Aged about 60 years,
Occ: Retired Administrative Officer (Group-B),
O/o. Director General (South),
Regional Outreach Bureau,
Ministry of Information & Broadcasting,
Room No.202, 2nd floor, CGO Tower,
Kavadiguda, Hyderabad ó 500 080,
R/o.503, Lakshmi Shell Serenity,
Mayuri Nagar, Miyapur, Hyderabad.

...Applicant

(By Advocate : Smt V. Deepti)

Vs.

1. Union of India rep. by its
Director General (South),
Regional Outreach Bureau,
Ministry of Information & Broadcasting,
Room No.202, 2nd floor,
CGO Tower, Kavadiguda,
Hyderabad ó 500 080.
2. The Additional Director General,
Regional Outreach Bureau,
Min. of I&B, Govt. of India,
CGO Complex, Auto Nagar, 2nd floor,
Vijayawada ó 520 007.
3. Senior Accounts Officer &
Drawing & Disbursing Officer,
Field Outreach Bureau,
D.No.43-9-131/3, Sitarama Niwas,
Dondaparthi Main Road,
Visakhapatnam ó 530 016.

....Respondents

(By Advocate: Smt. M. K. Rajitha, Sr. CGSC.)

ORAL ORDER
(As per Hon'ble Mr. B.V. Sudhakar, Admn. Member)

Through Video Conferencing:



Heard Smt. V. Deepti, learned counsel for the applicant and Smt K. Rajitha, learned Senior Central Government Standing Counsel for the respondents.

2. The applicant was appointed as an Inquiry Officer in a departmental case on 01.12.2020. He submitted the inquiry report on 17.03.2021 and the 2nd respondent has sanctioned the payment of T.A. and the secretarial expenses etc on 18.03.2021. Though the sanction has been issued, Respondent No.3 has not released the payment and has insisted for submission of an undertaking. The applicant has submitted an undertaking and even then, the payment has not been released. The applicant has retired on 31.10.2020. The contentions of the applicant are that there is no response to the legal notice issued by the applicant on 11.05.2021. Besides, the rejection is violative of the DoPT OM dated 31.07.2012. The applicant has also stated that his case is covered by the order of this Tribunal in OA/320/2021.

3. In view of the above, it would be appropriate to direct the respondents to dispose of the legal notice issued by the applicant on 11.05.2021. Accordingly, the respondents are directed to dispose of the legal notice dated 11.05.2021/ representations dated 20.05.2021 &

25.05.2021 by issuing a speaking and reasoned order, within a period of eight weeks from the date of receipt of a copy of this order, in accordance with rules / law.

4. With the above direction, the O.A. is disposed of at the admission stage. No order as to costs.



(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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